



(17)

**NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/07/2017 AT 10.30 AM**

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/139/ (IB)/2017
NAME OF THE PETITIONER(S) : BULDANA URBAN CREDIT CARE PVT LTD
NAME OF THE RESPONDENT(S) : VINKEM LABS LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1	VINKEM LABS LTD., (Respondent)	Mrs K. Sumathi rep by. Mrs. G. Shanitha Meenakshi	
2.	A.M. ILANGO	COUNSEL FOR PETITIONER	

ORDER

Counsel representing both the parties are present. Counsel for respondent submitted that the petitioner has not filed affidavit and bank statement u/s 9(3)(b) &(c) and other required statutory formalities to be complied as per IB Code, 2016 in view of the notifications of Ministry of Corporate Affairs dated 29.06.2017. PCS representing the counsel for petitioner stated that the counsel on record for petitioner is held up at High Court of Madras and prayed time to reply to the submissions of the respondent counsel. Time extended at request. Put up on 24.07.2017 at 10.30 A.M.


(K. Anantha Padmanabha Swamy)
Member (Judicial)